

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS:GWALIOR

Civil Contempt Petition No.202/00054/2017
(in O.A. No.202/318/2015)

Gwalior, this Thursday, the 07th day of February, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Kaushal Kishore Garg,
Retired Income Tax Officer
S/o Late Shri Jai Narayan Garg
Aged 72 years
Resident of Kamla Kuteer
461 Hargovindpuram
City Centre Gwalior (M.P.) 474011

-Petitioner

(Petitioner present in person)

V e r s u s

1. The Union of India,
Through the Secretary
Shri Hasmukh Adhia
Ministry of Finance,
Department of Revenue
Central Secretariat North Block
New Delhi 110001

2. Shri Santosh Kumar
Principal Commissioner of Income Tax
Aayakar Bhawan, City Centre
Gwalior (M.P.) 474011

3. Shri Amit Barnwal
Income Tax Officer (Admn.)
Aayakar Bhawan
City Centre Gwalior (M.P.) 474011

- Respondents

(By Advocate –**Shri Akhil Sinha**)

O R D E R (Oral)
By Navin Tandon, AM:-

Learned counsel for the respondents submits that this Contempt Petition has become infructuous as the Review Application No.202/00001/2018 filed by the respondents/contemnors against the order dated 11.07.2017 passed by this Tribunal in O.A. No.202/00318/2015 has been allowed. Therefore this Contempt Petition may be dismissed as having become infructuous.

2. In view of the submissions made by the learned counsel for the respondents/contemnors, this Contempt Petition is dismissed as having rendered infructuous. Respondents are discharged from the notice of contempt.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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